CENTRAL ADMINISTRATIVE TRIBUNAL. JABALPUR BENCH. JABALPUR

Review 1 Application No. 56 of 2004

(in DA No. 746 of 2002)

Jabalpur, this the 28th day of July, 2004

Padam Singh, S/o Tarachand, A.E. Jabalpur Central Sub-Division No.III, Baldevbagh, Jabalpur M.P.

APPL ICANT

VERSUS

- 1. Union of India, through Secretary, Ministry of Urban Development, Nirman Shawan, New Delhi.
- Director General of Works,
 CPWD, Nirman Bhauen, New Delhi.
- 3. Deputy Director(EC-III)
 CPWD, Nirmen Shauen,
 New Delhi.
- 4. Deputy Secretary, (Admn-II)
 CPWD, Nirman Bhawan, New Delhi

RESPONDENTS

DRDER (in circulation)

By Medan Mohan, Judicial Member -

This review application has been filed to review the order passed by the Tribunal on 15.6.2004 in OA No.746/02.

2. In the present RA, no clerical error or glaring mistake has been pointed out by the applicant. It is the settled legal position that the review proceedings are to be strictly confined to ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remebered that a review petition has a limited purpose and cennot be allowed to be an appeal in disquise. The Hon'ble Supreme Court in the case of <u>Union of India Vs. Terit Renjan Das.</u> 2004 SCC(L&S) 160 held that "Administrative Tribunals Act, 1985 S.14 - Review - Scope - the Tribunal cannot act as an appellate court while reviewing the original order".



3. In view of the foregoing, we do not find any merit in this RA, which is accordingly rejected at the circulation steps itself.

(Mådan Mohan) Judicial Member (M.P. Singh) Vice Chairman

SKM

Tosued on u-8.04